

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 168 OF 2019

IN THE MATTER OF:

Ramesh Chandra Kapri.

.....Applicant

Versus

State of Uttarakhand.

... Respondent

STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF  
OF STATE OF UTTARAKHAND IN COMPLIANCE OF  
DIRECTIONS PASSED BY THIS HON'BLE TRIBUNAL IN  
THE ABOVEMENTIONED MATTER

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SRL. PARTICULARS

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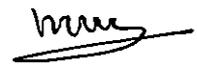
[RAHUL VERMA]

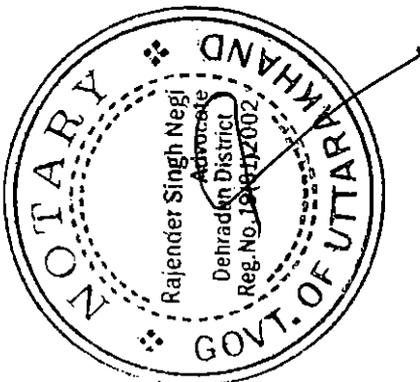
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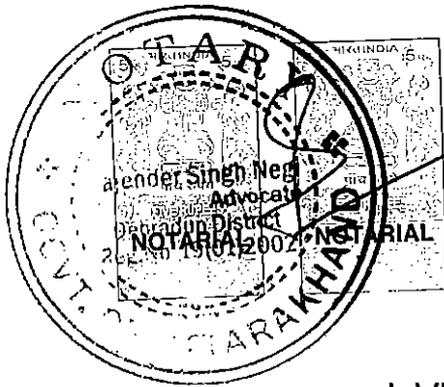
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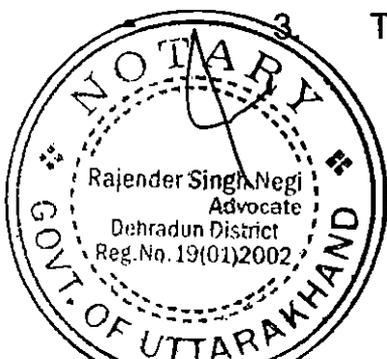


STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF  
OF STATE OF UTTARAKHAND IN COMPLIANCE OF  
DIRECTIONS PASSED BY THIS HON'BLE TRIBUNAL IN  
THE ABOVEMENTIONED MATTER

I, VINOD KUMAR SUMAN S/o Shri RAJ NARAYAN aged about 52 years, presently posted as Secretary, Department of Urban, Government of Uttarakhand, Secretariat, 4, Subhash Road, Dehradun, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent and duly authorized to file present Report by way of Affidavit on behalf of State of Uttarakhand.
2. That this Hon'ble Tribunal vide its order dated 16.04.2021 passed various directions to State of Uttarakhand.

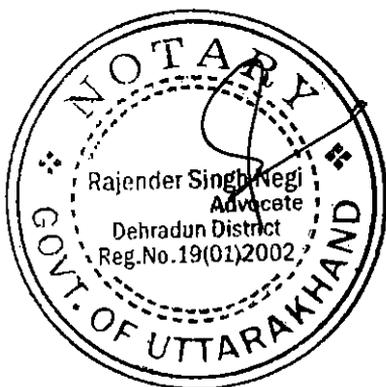
3. That in compliance of the abovementioned directions passed by this



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Hon'ble Tribunal, a Status Report by way of Affidavit had already been submitted on 3<sup>rd</sup> August, 2021 and the same had been uploaded on the website of this Hon'ble Tribunal on 5<sup>th</sup> August, 2021. That after submission of the abovesaid report dated 3<sup>rd</sup> August, 2021, the State of Uttarakhand took further steps in compliance of the directions passed by this Hon'ble Tribunal:-

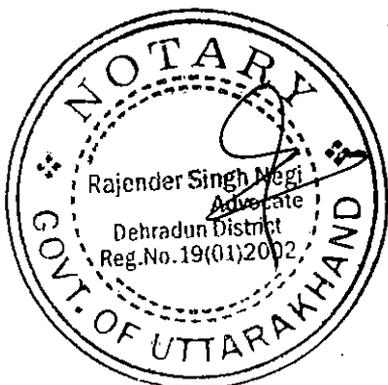
Sr. No.	Related to Detailed Project Report / DPR of SWM, Pithoragarh	Status as per 04.10.2021
1	As per SWM Rules 2016, DPR Costing Rs. 636.99 Lakh prepared and approved by State Government and Central Government	<p>1. Central Government's Share of 35% of Rs. 222.95 Lakh approved and Rs. 111.47 lakh released to State Government by Government of India vide letter no. 1/18/2015-SBM, dated 19.9.2019.</p> <p>2. Rs.414.04 lakhs as state share (65% of project cost) has been released to ULB for implementation of SWM proposed plant.</p> <p>Land for "Solid Waste Processing and Disposal Site" has been procured. Now as per the statutory</p>



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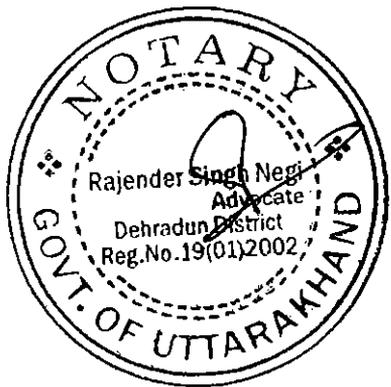
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		provision, for "Environmental Clearance" of the project, tendering process has been completed, work order has been issued for Environment Impact Assessment process and, accordingly implementation of "Processing and Disposal Plant" shall be initiated after approval of EIA, EC & CTE. This may take another 4-5 months.
2.	Activities related to Plastic Ban and implementation of "Uttarakhand Anti Littering and Anti Spitting Act 2017"	<ol style="list-style-type: none"><li>1. Rs. 2.30 Lacs recovered as fine from violators, as per the provisions of "Plastic Ban" violators.</li><li>2. Rs. 1.24 Lacs recovered as fine from violators, as per the provisions of "Uttarakhand Anti Littering and Anti Spitting Act 2017".</li></ol>
3	Present Status of Solid Waste Management in Pithoragarh	<ol style="list-style-type: none"><li>1. Total Population of Pithoragarh is 62502 as per 2011 Census, 12.19 sq. km is the Urban Area and there are 20 Wards and total waste generation is 24 MTPD (Metric Ton</li></ol>



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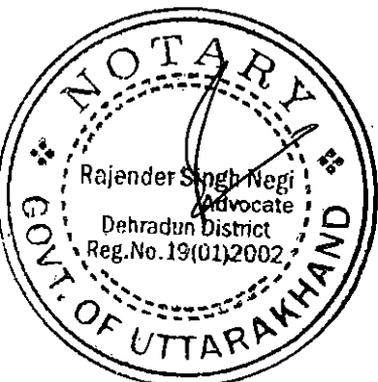
		<p>Per Day) and 12.7 MTPD is being processed using OWC (Organic Waste Converter Machine), 12 decentralized Organic Pits additional 6 pits are in construction, two Sanitary Disposal bins are installed there, and 11.3 MTPD (Metric Ton Per Day) plastic waste is being processed through Plastic Compactor.</p> <p>2. There are total 10500 households and 1763 Commercial /Shops / Institution, total 16717, and 100 % door to door collection is being done in 16717 households and shops. Around 50% source segregation is also being done.</p> <p>3. 0.75 Hec land has been arranged in Nainipatal by Nagar Palika Parishad, Pithoragarh for SWM treatment and disposal</p>
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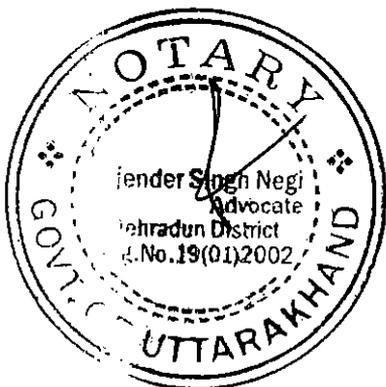
		<p>purpose and the revenue land has been transferred to Nagar Palika Parishad, Pithoragarh for SWM treatment and disposal purpose.</p> <p>4. At present ULB is disposing MSW using 03 Auto Tipper, 02 Pickup Van, 01 Tipper Truck and one JCB with the help of 200 Sanitation Staff.</p> <p>5. Plastic is being Segregated from MSW and is being Compacted using Plastic Compactor, about 225 Ton of Compacted Plastic has been disposed.</p> <p>6. Segregated Vegetable/ fruits waste/ Organic Waste is being disposed using OWC (Organic Waste Converter) of capacity 1 Ton per day, and rest is being disposed on the disposal site. Compost prepared using</p>
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		<p>above machine is being utilized by Nagar Palika Parishad Pithoragarh in their own parks and ground.</p> <p>7. Three separate vehicles are engaged for IEC activities related to SWM for "Source segregation and Door to Door collection"</p> <p>8. Regular directions/ orders are being issued from Urban Development Directorate, Uttarakhand to all the ULBs (including Nagar Palika Parishad, Pithoragarh) for implementation of SWM Rules 2016, Rule 22 as per the directions passed by Hon'ble National Green Tribunal passed in OA No. 606/ 2018.</p>
4	<b>Legacy Waste: Treatment and Disposal</b>	1. The total quantity of legacy waste is 31500 Cu.m , DPR

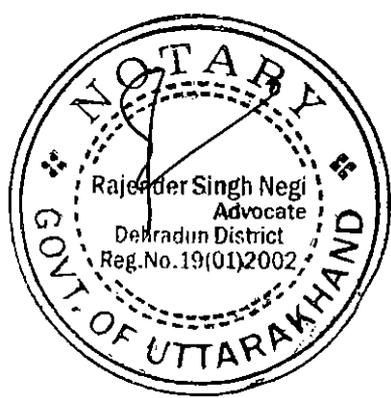


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		<p>cost of Rs. 1.558 Cr has been submitted by ULB vide letter No. 676/772 /SWM /NGT/168 of 2019 dated 21.06.2021.</p> <p>2. Further the proposal for remediation of legacy waste has been submitted to Government of Uttarakhand vide letter No. 676/772/SWM/NGT/168 of 2019 dated 05.07.2021.</p> <p>3. DPR for Legacy Waste of Rs. 1.527 Cr. has been approved by Urban Development Department, Uttarakhand vide Minutes of the Meeting Dt: 13-8-2021 and directions have been issued for the financial arrangement also.</p> <p>Tendering processing will be completed within 21 days and work is targeted and expected to be completed within next 5-6 months.</p>
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4. That the present Status Report by way of Affidavit, is submitted with regard to the steps taken after 3<sup>rd</sup> August, 2021 and till 4<sup>th</sup> October, 2021 in compliance of direction passed by this Hon'ble Tribunal, and is being filed on behalf of State of Uttarakhand for kind perusal of this Hon'ble Tribunal. The present Status Report may be treated part of the Status Report submitted on 3<sup>rd</sup> August, 2021 and the same may be taken alongwith abovesaid Status Report submitted on 3<sup>rd</sup> August, 2021 and uploaded on 5<sup>th</sup> August, 2021.

*mm*

DEPONENT

**VERIFICATION**

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Dela, Uttarakhand on this 4 day of October, 2021.

DEPONENT

3357/21  
4/10/21

Filed through:

*Rahul Verma*

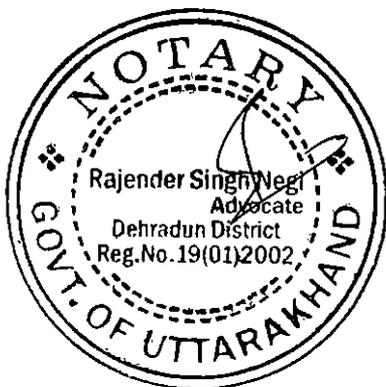
[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand  
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Mayur Vihar Phase-I, Delhi-110091

Mobile No. 9717706032

Email- [advrahulverma9999@gmail.com](mailto:advrahulverma9999@gmail.com)



*mm*

This affidavit is sworn before me by  
Shri. Vinay Kumar Sharma  
who is identified by Shri. .....  
at Dehradun on 4/10/21

(Rajender Singh Negi)  
Advocate & Notary, Dehradun